BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A. NO. 577 OF 2025

IN

APPEAL NO. 188 OF 2018

IN THE MATTER OF:

SUDIEP SHRIVASTAVA ...APPELLANT(S)

VERSUS

UNION OF INDIA & ORS. ... RESPONDENT(S)

Sr, no.	Particulars	Annexure	Page no.
1.	Additional Affidavit on behalf of the State of Chhattisgarh (Respondent no. 2 and 6)		1-3
2.	A copy of the Order constituting Monitoring Committee dated 13 March 2026 issued by the Chief Wildlife Warden, Chhattisgarh.	**Annexure R2/1**	4
3.	A copy of the Preliminary Compliance Report submitted by the Divisional Forest Officer, Katghora Forest Division, Katghora, District Korba dated 17.03.2026.	**Annexure R2/2**	5-12

Place: New Delhi Date: 18-3-2026

Filed Through

Abhishek

Mr Abhishek Pandey
Standing Counsel for
Respondent No. 2 & 6
(State of Chhattisgarh)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
I.A. NO. 577 OF 2025
IN
APPEAL NO. 188 OF 2018

IN THE MATTER OF:

SUDIEP SHRIVASTAVA ... APPELLANT(S)

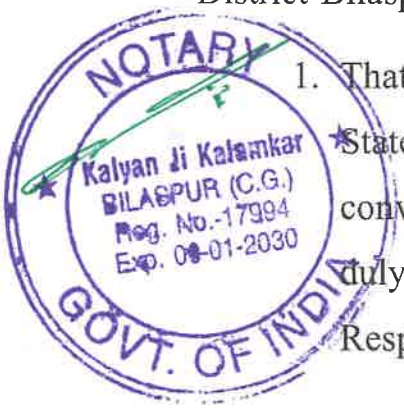
VERSUS

UNION OF INDIA & ORS. ... RESPONDENT(S)

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 & 6 (STATE OF CHHATTISGARH & CHIEF WILD LIFE WARDEN STATE OF CHATTISGARH)

MOST RESPECTFULLY SHEWETH

I, Manoj Kumar Pandey, S/o Late Shri A.N. Pandey, aged about 56 years, Officer Incharge of the Case (OIC), posted as Chief Conservator of Forest, Bilaspur, District-Bilaspur (CG), do hereby solemnly affirm and declare on oath as under:-



1. That I am the Officer-in-charge (OIC) on behalf of Respondent No. 2, State of Chhattisgarh, in the above captioned Appeal and I am conversant with the facts and circumstances of the present case. I am duly authorized to swear and file the present Affidavit on behalf of the Respondent No. 2.

2. That the present Appeal was originally disposed of by this Hon'ble Tribunal vide Order dated 29.04.2019. The said Order was subsequently challenged before the Hon'ble Supreme Court of India in Civil Appeal No. 8253 of 2019. The Hon'ble Supreme Court, vide Order dated 26.11.2024, was pleased to dispose of the Civil Appeal by restoring

Appeal No. 188 of 2018 to its original number before this Hon'ble Tribunal

3. That the present Additional Affidavit is being filed to submit additional information pertaining to the current status of the project, specifically in compliance with the submissions made by Respondent No. 1 (Ministry of Environment, Forest & Climate Change / MoEF&CC) in its Affidavit dated 16.01.2026, wherein it was stated in Para 14 as under:-

> *"14. In view of above, an E-mail along with letter dated 03.03.2025 was issued to the Chhattisgarh State Forest Department seeking current status/information with respect to the above cited case. The information is awaited from the Chhattisgarh State Forest Department. (A copy of the letter dated 03.03.2025 and email dated 03.03.2025 have been annexed hereto as "Annexure-R1/7".)"*

4. That it is relevant to mention herein that the Answering Respondent (State of Chhattisgarh) had already filed a detailed Reply Affidavit on 13.03.2019 (as per record) before this Hon'ble Tribunal setting out the factual position in the matter. The said Affidavit is already on record and is referred to herein. The Answering Respondent does not propose to re-file the same as a part of the present Affidavit.

5. That in view of the aforesaid, and in order to ensure compliance of conditions imposed under Stage-II Forest Clearance vide letter No. F.C.-II/C.H.-22/2017-NGP/3739 dated 07.06.2018 by MoEF&CC, Regional Office, Nagpur, the Chief Wildlife Warden, Chhattisgarh has constituted a Monitoring Committee as per Condition No. viii(10) of the said Forest Clearance, which required constitution of a monitoring committee comprising of forest officials of NTCA, WII, Indian Railways and IRCON representatives to supervise compliance of conditions during various phases of project implementation. A copy of the Order constituting Monitoring Committee dated 13.03.2026 is annexed and attached as **Annexure R2/1**.

6. That the Divisional Forest Officer, Katghora Forest Division, District Korba (CG), has submitted a Preliminary Compliance Report dated 17.03.2026 setting out the current compliance status of conditions imposed under the Stage-II Forest Clearance dated 07.06.2018 for the East West Rail Corridor project, covering Katghora Forest Division. A copy of the Preliminary Compliance Report submitted by the Divisional Forest Officer, Katghora Forest Division dated 17.03.2026 is annexed and attached as **Annexure R2/2**.

7. That the Answering Respondent craves leave of this Hon'ble Tribunal to make additional submissions, if required, during the course of proceedings.

8. That in light of the aforementioned facts and circumstances, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Additional Affidavit on record and pass such order or orders as it may deem fit and proper in the interest of justice.

NOTARY
Kalyan Ji Kalamkar
BILASPUR (C.G.)
Reg. No.-17994
Exp. 08-01-2030
GOVT. OF INDIA

DEPONENT

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents of paragraphs 1 to 8 of the above Affidavit are true and correct to my personal knowledge and are based on official records, and nothing material has been concealed therefrom.

Verified and signed on this 18th day of March 2026 at Bilaspur (CG).

DEPONENT

Place: Bilaspur (CG)

Date: 18.03.2026

1384/2026
18 MAR 2026

NOTARY
Kalyan Ji Kalamkar
BILASPUR (C.G.)
Reg. No.-17994
Exp. 09-01-2030
GOVT. OF INDIA

DEPONENT

Identified by
Name Jaijai Ram Panwar
S/O Late Vir Ram Panwar
Add. Forest Colleny BSP.

1384/2026

SOLEMNLY AFFIRMED OR SWORN
BEFORE ME BY THE WITHIN NAMED
SIGNED/THUMB IMPRESSION.
मेरे समक्ष इस दस्तावेज पर संबंधित व्यक्ति ने
पढ़कर/पढ़वाकर शपथपूर्वक कथन आज कहा और
इस दस्तावेज पर हस्ताक्षर/अंगूठा किया।

Kalyan Ji Kalamkar
NOTARY
Bilaspur (C.G.)
18 MAR 2026

आदेश द्वारा श्री अरूण कुमार पाण्डेय, भा.व.से. प्रधान मुख्य वन संरक्षक (वन्यजीवन एवं जैव विविधता संरक्षण) सह मुख्य वन्यजीव वार्डन, छत्तीसगढ़

सेक्टर-19, नार्थ ब्लॉक, अरण्य भवन, प्रथम तल (एफ.आर.) अटल नगर, नवा रायपुर (छ.ग.)
pccfwl-cg@cg.gov.in , cwlwcg@gmail.com (☎0771-2512880, ☎ 0771-2512853)

// आदेश //

आदेश क्रमांक/व.प्रा./प्रबंध-387/ 416 नवा रायपुर, दिनांक 09 /03/2026

भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय नागपुर के पत्र क्र.FC-III/CH-22/2017-NGP/3797 दिनांक 07.06.2018 द्वारा कटघोरा एवं मरवाही वनमण्डल अंतर्गत इस्ट वेस्ट रेल कॉरिडोर के तहत 459.522 हे. वनभूमि प्रत्यावर्तित करने हेतु अंतिम चरण की स्वीकृति प्रदान की गयी थी। उक्त स्वीकृति में अधिरोपित शर्त क्र. viii (10) *"The CWLW Chhattisgarh should constitute a monitoring committee comprising of forest officials of NTCA, WII, Indian Railway and IRCON representatives to supervise the compliance of the conditions laid in the report during various phases of project implementation."* के अनुपालन में निम्नानुसार मॉनिटरिंग कमिटी का गठन किया जाता है :-

1.	मुख्य वन संरक्षक (प्रादेशिक) बिलासपुर वृत्त	-	अध्यक्ष
2.	मुख्य वन संरक्षक (वन्यजीव) एवं क्षेत्र संचालक, ए.टी.आर. बिलासपुर	-	सदस्य
3.	राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण द्वारा नामित प्रतिनिधि	-	सदस्य
4.	भारतीय रेल्वे द्वारा नामित प्रतिनिधि	-	सदस्य
5.	भारतीय वन्यजीव संस्थान देहरादून द्वारा नामित प्रतिनिधि	-	सदस्य
6.	IRCON के प्रतिनिधि	-	सदस्य
7.	वनमण्डलाधिकारी, मरवाही	-	सदस्य
8.	वनमण्डलाधिकारी, कटघोरा	-	सदस्य सचिव

उक्त समिति प्रस्तावित परियोजना के लागू होने से अब तक विभिन्न चरणों में बताई गई शर्तों के पालन की अद्यतन स्थिति की समीक्षा कर रिपोर्ट **दो माह** के भीतर अधोहस्ताक्षरी को प्रस्तुत करेगी।

(अरूण कुमार पाण्डेय) भा.व.से.
प्रधान मुख्य वन संरक्षक (व.प्रा.) सह
मुख्य वन्यजीव वार्डन, छत्तीसगढ़

पृ. क्रमांक/व.प्रा./प्रबंध-387/ 416 नवा रायपुर, दिनांक 09 /03/2026

प्रतिलिपि :-

1. प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख, छत्तीसगढ़ अरण्य भवन, नवा रायपुर की ओर सूचनार्थ प्रेषित।
2. निदेशक, भारतीय वन्यजीव संस्थान देहरादून ।
3. सदस्य सचिव, राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, नई दिल्ली ।
4. COO, छत्तीसगढ़ ईस्ट-वेस्ट रेल्वे लिमिटेड, ई-मेल : cerlcewrl@gmail.com
5. महाप्रबंधक, IRCON इंटरनेशनल लिमिटेड, द्वितीय तल, रामा पोर्ट, व्यापार विहार रोड, बिलासपुर
   कृपया भारत सरकार, MOEF&CC क्षेत्रीय कार्यालय नागपुर के पत्र दिनांक 07.06.2018 में दिये गये निर्देश के पालनार्थ कृपया आपके संस्थान से एक-एक प्रतिनिधि नामांकित कर अवगत करने का अनुरोध है।
6. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) छत्तीसगढ़, अरण्य भवन, नवा रायपुर ।
7. मुख्य वन संरक्षक (प्रादेशिक) बिलासपुर वृत्त बिलासपुर ।
8. वनमंडलाधिकारी (प्रादेशिक) मरवाही।
9. वनमण्डलाधिकारी (प्रादेशिक) कटघोरा एवं सदस्य सचिव, समिति को सूचनार्थ। समिति की प्रथम बैटक 25 मार्च, 2026 के पूर्व किया जाना सुनिश्चित करें। इस हेतु भारत सरकार, MOEF&CC के पत्र दिनांक 07.6.2018 की कंडिका (viii) (1)(2)(3) व वन्यप्राणी संरक्षण गतिविधियों से जुड़ी अन्य शर्तों के पालन की अद्यतन स्थिति की जानकारी प्राप्त कर बैठक में समीक्षा हेतु एजेण्डा में रखें। साथ ही अन्य आवश्यक एजेण्डा भी तैयार कर स्थिति को बैठक तिथि से एक सप्ताह पूर्व अवगत करावें।

प्रधान मुख्य वन संरक्षक (व.प्रा.) सह
मुख्य वन्यजीव वार्डन, छत्तीसगढ़

ANNEXURE R2/2 5

कार्यालय वन मण्डलाधिकारी कटघोरा वनमण्डल कटघोरा, जिला - कोरबा (छ.ग.)
Phone/Fax No.: 07815-250157, mail : dfokatghora@gmail.com

क्रमांक / तक.अधि. / 2026 / 1984 कटघोरा, दिनांक 17 / 03 / 2026

प्रति,

अपर प्रधान मुख्य वन संरक्षक
(वन्यप्राणी)
अरण्य भवन, सेक्टर–19, अटल नगर,
नवा रायपुर (छ.ग.)

विषय :– ईस्ट वेस्ट रेल कॉरीडोर प्रोजेस्ट हेतु वनभूमि व्यपवर्तन शर्तो के पालन की अद्यतन स्थिति के संबंध में ।

संदर्भ :– 1. अपर प्रधान मुख्य वन संरक्षक (व.प्रा.) रायपुर के ओदश क्र. / व.प्रा. / प्रबंध–387 / 76 दिनांक 09.03.2026
2. उपवनमंडलाधिकारी कटघोरा का पत्र क्र. / Q दिनांक 17.03.2026

–::00::–

उपरोक्त विषयांतर्गत लेख है कि अपर प्रधान मु.व.सं.(व.प्रा.) के आदेश कमांक / व.प्र. / प्रबंध–387 / 76 दिनांक 09.03.2026 के माध्यम से भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय नागपुर के पत्र कमांक / एफ.सी.–III / सी.एच.– 22 / 2017–NGP/3739 दिनांक 7.06.2018 द्वारा कटघोरा एवं मरवाही वनमण्डल अंतर्गत ईस्ट वेस्ट रेल कॉरीडोर के तहत् 459.522 हे., वनभूमि प्रत्यावर्तित करनें हेतु अंतिम चरण की स्वीकृति प्रदान की गई थी। उक्त स्वीकृति में अधिरोपित शर्त क. 1 से 32 एवं वन्यप्राणी संरक्षण गतिविधियों से जुड़ी अन्य शर्तो के पालन की आरंभिक परीक्षण के अनुसार स्थिति की जानकारी निम्नानुसार है –

S.No.	Condition	Compliance
(i)	Legal status of the diverted forest land shall remain unchanged	आवेदक संस्थान द्वारा मान्य कर वचन पत्र प्रस्तुत किया गया है।
(ii)	Compensatory afforestation, over degraded forest land, twice in extent to the forest land being diverted shall be raised and maintained by the State Forest Department from the funds already provided by the User Agency;	आवेदक विभाग द्वारा प्रत्यावर्तित क्षेत्र के दोगुना के क्षेत्र में क्षतिपूर्ति वृक्षारोपण हेतु महासमुंद, बलोदा बाजार, एवं मरवाही वनमण्डलो में 919.044 हे. भूमि चयन कर 10 वर्षीय वृक्षारोपण योजना हेतु राशि छत्तीसगढ़ कैम्पा खाता में जमा किया जा चुका है । इस क्षतिपूर्ति वृक्षारोपण कार्य हेतु अ.प्र.मु.व.स. (भू–प्रबंध) के संदर्भित पत्र के पालन में वर्ष 2018–19 के कैम्पा ए.पी.ओ. में कार्य प्रस्तावित करने हेतु संबंधित वनमण्डलो को इस कार्यालय के पत्र क्रमांक 1155 दिनांक 20/07/2018 के माध्यम

		से लेख किया गया है ।
(iii)	The approved compensatory afforestation scheme proposed to be implemented shall include appropriate provisions for the protection of the compensatory afforestation plantation and anticipated cost increase for works scheduled for subsequent years;	निर्देश के अनुसार दरो की वृद्धि को ध्यान में रखते हुए आवेदक विभाग द्वारा क्षतिपूर्ति वृक्षारोपण की राशि 60,67,94,793/–छत्तीगसढ़ कैम्पा के खाता क्रमांक 150645968170358 में दिनांक 28/03/2018 को ई–चालान तैयार कर **RTGS** द्वारा जमा की गई राशि रू. 1,44,37,02,041/– में शामिल है। जिसका **UTR No.SBINR52018032800081051 है।**
(iv)	The State Government has realized Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard. The NPV, if any becomes due in future, shall be realized by the State Government, if so determined, as per the final decision of the Hon'ble Supreme Court of India;	निर्देश के अनुसार दरो की वृद्धि को ध्यान में रखते हुए आवेदक विभाग द्वारा प्रत्याशा मूल्य की राशि 30,56,07,248/– छत्तीगसढ़ कैम्पा के खाता क्रमांक 150645968170358 में दिनांक 28/03/2018 को ई–चालान तैयार कर **RTGS** द्वारा जमा की गई राशि रू. 1,44,37,02,041/– में शामिल है । जिसका **UTR No. SBINR52018032800081051** है ।
(v)	The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;	माननीय उच्चतम न्यायालय के निर्देशानुसार प्रत्याशा मूल्य के अंतर की राशि जमा करने हेतु आवेदन संस्थान का वचन पत्र प्रस्तुत किया गया है।
(vi)	Compensatory levies, if any realized from the User Agency in future, under the project shall be transferred through e-challan to Ad-hoc Compensatory Afforestation Fund Management & Planning Agency (CAMPA) account pertaining to the State concerned;	आवेदक संस्थान द्वारा मान्य कर वनचन प्रत्र प्रस्तुत किया गया है।
(vii)	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;	आवेदक विभाग द्वारा Environment Clearance की आवश्यकता नहीं है लेख किया गया है। किन्तु उन्हे पर्यावरण संरक्षण अधिनियम के अंतर्गत यह अनिवार्य रूप से प्राप्त किया जाना चाहिये।
(viii)	The User Agency will strictly adhere to the following mitigation measures as suggested by National Tiger Conservation Authority and a report on the same shall be submitted to the Regional Office, along with six monthly compliance reports:	आवेदक संस्थान से अपेक्षित विषयवस्तु है, उसे यह मान्य कर वचन प्रत्र प्रस्तुत करना चाहिये।

1.	It is recommended to revisit the mitigation measures proposed in the Mitigation Plan proposed by the Forest Department, Chhattisgarh and follow the protocol laid down in WII's guideline document 'Eco-friendly measures to mitigate impacts of linear infrastructure on wildlife'. Without proper/adequate mitigation measures, the proposed East West Rail Corridor shall compromise the connectivity of the landscape and will result in enhancement of human-wildlife conflict.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक विभाग द्वारा वचन पत्र प्रस्तुत किया है ।
2.	The underpasses should be structured in a manner so that they have heights at least equal to their width, and openings that allow unobstructed view of habitat so as to maximize their use by wildlife. The dimensions of the underpasses for this landscape should be 300m span and at least 7m high span would work for the railway track passing through the reserved forest areas sensitive for wild animal's movements and conflict. The 300m span refers to clear open passageways excluding the support pillars (WII guidelines, 2016). The Geo locations of the mitigation measures should be finalized after physical inspection involving the representative of NTCA, WII & the CWLW, Chhattisgarh.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक विभाग द्वारा वचन पत्र प्रस्तुत किया है ।
3.	Technology aided surveillance systems such as infra-red camera based e-Eye, seismic and wireless sensor based monitoring systems developed by IIT, Delhi and WII should be implemented for minimizing animal-rail collisions in the track. The sensors should be placed on both sides of the track in the accident prone areas (for wild animals) and should emit warning signals when being approached by large bodied animals. NTCA & the Forest Departments of Uttarakhand, MP & Assam have already applied e-Eye and the same technology should be extended for this purpose. Incidents of train-animal collisions in many areas of the country (like Rajaji Tiger Reserve, Uttarakhand) have already been minimized by using these technologies.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।
4.	Steps should be taken for enhancing the visibility for train drivers along sensitive sections by clearing vegetation, leveling mounds (under supervision of Forest Department) and putting solar- light posts at	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।

	appropriate places.	
5.	A joint team comprising of watchmen of forest and railway departments (equipped with wireless sets) should patrol the very critical sections of the track (24X7 basis) and warn the train drivers whenever necessary. A separate team needs to be engaged for disposing food waste and other garbage from the tracks regularly which otherwise might attract animals to approach the track. Care should be taken in planning water point's creations near the track as this might draw more animal movements near the track.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया गया है ।
6.	Both attacking and exit Speed of the passenger and goods trains (especially at night) inside the forested area should be decided after technical deliberations with the Forest Department.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।
7.	Standardized signages should be erected at appropriate places along the track sensitizing the drivers and guards. Regular awareness training programs for loco pilots, guards, caterers and other railway officials should be organized in collaboration with the state Forest Department for sensitizing them about the measures need to be taken for averting accidents.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।
8.	Construction work should be done during daytime (6 AM - 6 PM) and no night camp of labours should be allowed within the forest area. User agency should also monitor that no labour gets involved in extraction of forest products. Local RFO and forest staff should pay regular and sudden visits to the construction sites for monitoring these.	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।
9.	The Forest Department and user agency should ensure that the construction period within the reserved Forest areas is kept minimal since construction work continued for a longer duration might completely decimate the wildlife populations in the area. Use of pre-fabricated structures is recommended wherever feasible. Light and sound barriers should also be created along the railway as per WII's recommendations (WII guidelines, 2016).	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।
10.	The CWLW, Chhattisgarh should constitute a monitoring committee comprising of forest officials of, NTCA, WII, Indian Railway and	बिन्दु में वर्णित कार्यो के पालन हेतु आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया है ।

	IRCON representatives to supervise the compliance of the conditions laid in this report during various phases of project implementation.	
(ix)	No labour camp shall be established on the forest land;	वन भूमि पर लेबर कैम्प नही लगाये जायेगें, तत्संबंध में आवेदक संस्थानद्वारा वचन पत्र प्रस्तुत किया गया है।
(x)	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;	आवेदक संस्थान द्वारा कार्य करने वाले श्रमिको को वैकल्पिक ईंधन उपलब्ध कराये जायेंगे, तथा किसी भी श्रमिक द्वारा वनो को क्षति नही पहुंचाया जायेगा। तत्संबंध में आवेदक विभाग द्वारा वचन पत्र प्रस्तुत किया गया है ।
(xi)	The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;	निर्देशानुसार परियोजना व्यय पर 4 फीट उचाई के आर.सी.सी. मुनारे से प्रत्यावर्तित वन सीमा को सीमांकित किया जावेगा एवं मुनारो में अनुक्रमांक एवं जी.पी.एस. कॉर्डीनेट दर्शाये जायेगें । इस कार्य के संपादन हेतु इस कार्यालय के पत्र क्रमांक/2475 दिनांक 22/03/2018 के द्वारा मरवाही वनमण्डल हेतु 19,00,800/- रूपये एवं कटघोरा वनमण्डल हेतु 7819200/- रूपये का मांग पत्र जारी किया गया । आवेदक विभाग द्वारा उक्त कार्य हेतु राशि जमा कर लिया गया है। आवेदक संस्थान द्वारा प्रस्तुत वचन पत्र प्रस्तुत किया गया है ।
(xii)	The layout plan of the proposal shall not be changed without the prior approval of the Central Government.	किसी भी प्रकार से परियोजना के लेआउट प्लान को केन्द्रीय शासन के अनुमति के बगैर परिवर्तित नहीं किया जायेगा । आवेदक संस्थान द्वारा वचन पत्र प्रस्तुत किया गया है।
(xiii)	The forest land shall not be used for any purpose other than that specified in the proposal;	परियोजना में स्वीकृत कार्य के अलावा अन्य किसी कार्य हेतु व्यपवर्तित वन भूमि का उपयोग नहीं किया जायेगा,तत्संबंध में आवेदक विभाग का वचनपत्र प्रस्तुत किया गया है।
(xiv)	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;	परियोजना में स्वीकृत कार्य करने के अतिरिक्त व्यपवर्तित वन भूमि का हस्तांतरण किसी अन्य संस्था या विभाग को केन्द्र शासन के अनुमति के बिना नहीं किया जायेगा । तत्संबंध में आवेदक संस्थान का वचनपत्र पत्र प्रस्तुत किया गया है।
(xv)	No damage to the flora and fauna of the adjoining area shall be caused;	वनक्षेत्र में उपस्थित flora and fauna को किसी भी प्रकार से क्षति नहीं पहुंचाया जायेगा । आवेदक संस्थान द्वाराप्रस्तुत वचनपत्र प्रस्तुत

		किया गया है ।
(xvi)	Felling of trees shall be restricted to the toe of the bank only. No felling of trees shall be undertaken in the RoW falling beyond the toe of the bank, However, if required, clearing of bushes and other vegetation may be undertaken for the purpose of constriction of drains and other similar utilities;	आवेदक विभाग का वचनपत्र संलग्न है कि वृक्षो का विदोहन केवल toe of the bank के अंदर ही सीमित रहेगा एवं इसके बाहरRoW में कोई भी वृक्ष नहीं काटे जायेगें । इस आशय का वचन पत्र आवेदक संस्थान द्वारा प्रस्तुत किया गया है।
(xvii)	Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	आवेदक विभाग का वचनपत्र संलग्न है किवन संस्थानके अमला की उपस्थिति के बिना कोई भी वृक्ष नहीं काटे जायेगें ।
(xviii)	Provisions of Watch towers/Forest Guard post shall be provided along the alignment in Protected Forest lands in consultation with the State Forest Department at the project cost;	परियोजना क्षेत्र में 19 नग वॉच टावर निर्माण करने हेतु आवेदक संस्थान को मांग पत्र, व.म.अ. कटघोरा के पत्र क्रमांक/2475 दिनांक 22/03/2018 जारी की गयी जिसके पालन में आवेदक विभाग द्वारा 1,60,00,000/– डी.डी. क्रमांक 490593 दिनांक 31/3/2018 के माध्यम से जमा किया जा चुका है । तथा वर्तमान में वॉच टावर निर्माण का कार्य प्रगति पर है । तत्संबंध में आवेदक द्वारा प्रस्तुत वचन पत्र प्रस्तुत किया गया है ।
(xix)	The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Bird's nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project;	बिन्दु में लेखित निर्देश के अनुसार आवेदक विभाग द्वारा पक्षीयों के रहवास क्षेत्र संरक्षण हेतु राशि 1,50,00,000/– छत्तीगसढ़ कैम्पा के खाता क्रमांक 150645968170358 में दिनांक 28/03/2018 को ई–चालान तैयार कर **RTGS** द्वारा जमा की गई राशि रू. 1,44,37,02,041/– में शामिल है। जिसका**UTR No. SBINR52018032800081051**है ।तत्संबंध में आवेदक द्वारा प्रस्तुत वचन पत्र प्रस्तुत किया गया है ।
(xx)	Provisions contained in the Wildlife Management Plan prepared for the conservation protection and "development of wildlife in the region shall be implemented, after incorporating the suggestions of NTCA as contained in their letter no. 7-60/2017-NTCA dated 17.04.2018, in consultation with the PCCF (Wildlife) & Chief Wildlife Warden, Chhattisgarh. Increase in the number and shifting of underpasses/overpasses, if so recommended	निर्देश के अनुसार आवेदक विभाग द्वारा वन्यप्राणी प्रबंधन योजना हेतु राशि 45,00,00,000/– छत्तीगसढ़ कैम्पा के खाता क्रमांक 150645968170358 में दिनांक 28/03/2018 को ई–चालान तैयार कर **RTGS** द्वारा जमा की गई राशि रू. 1,44,37,02,041/– में शामिल है । जिसका **UTR No. SBINR52018032800081051** है । इस बिन्दु मे लेखित तथ्यो के पालन हेतु आवेदक विभाग द्वारा वचन पत्र प्रस्तुत किया गया है

	by the CWLW, shall be incorporated into the WildlifeManagement Plan and the same shall be implemented at the project cost, Approved Management Plan shall be submitted to the Regional Office, along with six monthly compliance report;	
(xxi)	Speed of the train shall be regulated in the patches of forest areas, reported to be used by the Wildlife, in consultation with the PCCF (Wildlife) & Chief Wildlife Warden, Chhattisgarh;	आवेदक विभाग का वचनपत्र संलग्न है कि वन्यप्राणी रहवास के वनक्षेत्र में रेल की गति प्र. मु.व.सं. (वन्यप्राणी) एवं मुख्य वन्यप्राणी वार्डन छत्तीसगढ़ के निर्देशानुसार नियंत्रित की जायेगी।
(xxii)	As the proposed railway line involves cutting of earth which may result into generation of debris, therefore, to arrest the flow of silt into local nallah and rivulet, a plan on soil conservation measures shall be prepared and implemented by the User Agency in consultation with the State Forest Department at the project cost. A copy of the same shall be submitted along with the compliance report;	निर्देश के अनुसार आवेदक विभाग द्वारा भूमि कटाव रोकने हेतु मृदा संरक्षण परियोजना के लिए राशि 6,63,00,000/– छत्तीगसढ़ कैम्पा के खाता क्रमांक **150645968170358** में दिनांक 28/03/2018 को ई–चालान तैयार कर **RTGS** द्वारा जमा की गई राशि रू. 1,44,37,02,041/– में शामिल है । जिसका **UTR No. SBINR52018032800081051** है । मृदा जल संरक्षण परियोजना की छायाप्रति प्रस्तुत किया गया है ।
(xxiii)	The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals;	आवेदक विभाग द्वारा वचन दिया गया है कि स्टापडेम/ब्रिज का निर्माण वन विभाग के दिशा निर्देश में किया जायेगा । जिससे नदी–नालो के प्राकृतिक बहाव व वन्यप्राणी की स्वछंद विचरण में बाधा उत्पन्न न हो ।
(xxiv)	The reclamation of quarry, if any, should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed;	आवेदक विभाग द्वारा वचन दिया गया है कि वन संस्थान के निर्देशानुसार Reclamation का कार्य किया जायेगा
(xxv)	The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable;	आवेदक विभाग द्वारा वचन दिया गया है कि परियोजना क्षेत्र में आवश्यकता अनुसार retaining wall, breast wall and drainage का निर्माण कार्य किया जायेगा।
(xxvi)	The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted in accordance with the relevant guidelines issued by the MoEF;	राज्य शासन द्वारा परियोजना में प्रभावित आदिवासी एवं अन्य परंपरागत वन निवासियों को वन अधिकार अधिनियम 2006 के तहत समस्त अधिकारो का निर्धारण कर लिया गया है।तत्संबंध में आवेदक संस्थान द्वारा प्रस्तुत वचन पत्रप्रस्तुत किया गया है ।
(xxvii)	Forest land shall not be used for any kind of quarrying and muck to be generated during the construction of railway line shall be dumped with the permitted RoW;	आवेदक विभाग द्वारा वचन दिया गया है कि RoW के बाहर वनभूमि पर किसी प्रकार से उत्खन्न कार्य नही किया जायेगा न ही मलबा का ढेर लगाया जायेगा।
(xxviii)	The User Agency shall assist and coordinate in the strengthening of the office of the	आवेदक विभाग द्वारा इस कार्य हेतु मांग

	Nodal Officer (FCA), Government of Chhattisgarh to carryout effective monitoring of the conditions stipulated in the forest clearance at the project cost;	अनुसार 18,00,000/– एवं 81,46,622/– कुल 99,46,622/– रूपये जमा कर दिया गया है।तत्संबंध में आवेदकसंस्थान द्वारा प्रस्तुत वचन पत्रप्रस्तुत किया गया है ।
(xxix)	The User Agency shall submit the half yearly self compliance report in respect of the above conditions on 31st July and 31st December every year to the State Government and to the concerned Regional Office of the Ministry regularly;	प्रतिवर्ष माह 31 जुलाई एवं 31 दिसम्बर की स्थिति में आवेदक विभाग द्वारा self compliance प्रस्तुत किया जायेगा । तत्संबंध में आवेदक संस्थानका वचन पत्र प्रस्तुत किया गया है।
(xxx)	The State Government shall ensure compliance of the above mentioned conditions and an annual report on the same shall be submitted on 31St December every year;	राज्य शासन द्वारा उपरोक्त समस्त बिन्दुओ के पालन के संबंध में प्रतिवर्ष 31 दिसम्बर की स्थिति में compliance प्रस्तुत किया जायेगा।
xxxi	Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and	वनो एवं वन्य प्राणियों की सुरक्षा एवं संरक्षण हेतु अन्य कोई भी शर्त MoEF के क्षेत्रीय कार्यालय द्वारारखी जाती है तो आवेदक विभाग को मान्य होगा । तत्संबंध में आवेदक संस्थान का वचन पत्र प्रस्तुत किया गया है ।
xxxii	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project;	परियोजना के क्रियान्वयन के दौरान प्रचलित समस्त अधिनियमो, नियमो एवं दिशा निर्देशो का पालन करने हेतु राज्य शासन तथा आवेदक संस्थान वचनबद्ध है ।

आवेदक संस्थान द्वारा छ.ग.ईस्ट वेस्ट रेल कॉरीडोर परियोजना के अंतर्गत शासन द्वारा अधिरोपित शर्तो के स्वअनुपालन पर प्रस्तुत वार्षिक प्रतिवेदन के आरंभिक परीक्षणोपरांत आरंभिक स्थिति उक्तानुसार कंडिकाओ के समक्ष लेखकर दर्शित है। अगामी 30 दिवस में आवेदक संस्थान के स्वअनुपालन प्रतिवेदन पर अंतिम रिपोर्ट प्रस्तुत कर दिया जावेगा। प्रतिवेदन सादर सम्प्रेषित है।

संलग्न : उपरोक्तानुसार।

वनमण्डलाधिकारी
कटघोरा वनमण्डल कटघोरा

पृ. क्रमांक/तक.अधि./2026/1985 कटघोरा, दिनांक 17/03/2026

प्रतिलिपि,

1. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध) अरण्य भवन, सेक्टर–19, अटल नगर, नवा रायपुर की ओर सूचनार्थ सम्प्रेषित।
2. मुख्य वन संरक्षक बिलासपुर वृत्त, बिलासपुर की ओर सूचनार्थ सम्प्रेषित।

वनमण्डलाधिकारी
कटघोरा वनमण्डल कटघोरा